

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAON AUTO PARTS INDIA PRIVATE LIMITED

Relevant Particulars		
1.	Name of the corporate debtor	Daon Auto Parts India Private Limited
2.	Date of incorporation of the corporate debtor	January 7, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29221TN2008PTC065966
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.73, A Block 100, Thandalam post, Mevalaurkuppam, Sriperumpudur, Kancheepuram District, Tamil Nadu – 602105
6.	Insolvency commencement date in respect of corporate debtor	Date of order: July 3, 2026 (Order uploaded on July 9, 2026)
7.	Estimated date of closure of insolvency resolution process	December 30, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Kothari IBBI/IPA-001/IP-P-02301/2020-2021/13494
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Prince Plaza, First Floor, No. 73, Pantheon Road, Egmore, Chennai, Tamil Nadu, 600008 Email: ipsandeepkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Prince Plaza, First Floor, No. 73, Pantheon Road, Egmore, Chennai, Tamil Nadu, 600008 Email: daonautocirp@gmail.com
11.	Last date for submission of claims	July 23, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **Daon Auto Parts India Private Limited** on **July 3, 2026**.

The creditors of **Daon Auto Parts India Private Limited**, are hereby called upon to submit their claims with proof on or before July 23, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Date: July 11, 2026
Place: Chennai

Sandeep Kothari
Interim Resolution Professional of Daon Auto Parts India Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02301/2020-2021/13494

